

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 707 of 2020

In

Company Appeal(AT) (Insolvency) No. 188 of 2020

IN THE MATTER OF:

Srinivasa Reddy Velagala

...Appellant

Vs

Sravanthi Infratech Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Kiran Suri, Sr. Advocate along with Mr. Mullapudi Rambabu, Ms. Prity Kumar and Ms. Aishwarya Kumar, Advocates.

For Respondent: Ms. Raakhi Sahijpal, Ms. Manisha Saini and Mr. Faizi Saif, Advocates.

ORDER

16.03.2020 For filing of Reply Affidavit of the Respondent, one-week time from today is granted. Thereafter, one week's time is granted for filing of the Rejoinder of Appellant, if any. Learned Counsel for the Respondent shall serve a copy of the Reply Affidavit to the Appellant side three days well in advance before the next date of hearing.

The Office of the Registry is directed to list the Appeal on **7th April, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)